

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD
REGIONAL BENCH - COURT NO. 3**

SERVICE TAX Appeal No. 10102 of 2017-DB

[Arising out of Order-in-Original/Appeal No VAD-EXCUS-003-APP-304-2016-17 dated 16.08.2016 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I(Appeal)]

Swiss Glascoat Equipments Limited

H-106, GIDC, Vitthal Udyognagar,
ANAND, GUJARAT -388121

.... Appellant

VERSUS

Commissioner of Central Excise & ST, Anand

Office of the Commissioner, Central Excise, Customs
& Service Tax, Central Excise Building, Nr. Juna
Dadar, Behind Old Bus Depot Anand Gujarat -380001

.... Respondent

APPEARANCE :

None for the Appellant

Shri Shri Anoop Kumar Mudvel, Superintendent (AR), for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION: 02.09.2024

FINAL ORDER NO. 11942/2024

RAMESH NAIR :

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 22.01.2024, 26.02.2024, 02.04.2024, 02.07.2024, 30.07.2024 and on the last occasion, last chance was also given. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly, the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Appellant is at liberty to approach this Tribunal if they wish to pursue the appeals by filing application for restoration of appeal, which can be considered in accordance with law.

(Dictated and pronounced in the open court)

(Ramesh Nair)
Member (Judicial)

(C L Mahar)
Member (Technical)

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